

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 70/Asr/2022
Assessment Year: 2017-18

Smt. Rani Devi
W/o Sh. Pardeep Kumar
Goyal, R/o 861-Ward-49,
Shakti Nagar, Bathinda

[PAN: ABNPD 2279E]

(Appellant)

V. The Pr. Commissioner of
Income Tax-1, Amritsar

(Respondent)

Appellant by Sh. Sudhir Sehgal, AR

Respondent by Sh. Girish Bali, CIT-DR

Date of Hearing : 17.05.2023

Date of Pronouncement : 18.05.2023

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax-1, Amritsar dated 04.03.2022 in respect of AY 2017-18.

2. The Ld. Counsel for the assessee has filed an application dated 15.05.2023, requesting to withdraw the appeal, contending as under:

"It is very humbly submitted that the above said appeal was filed by the assessee against the order of Ld. PCIT u/s 263 before the Hon'ble Bench and in the meanwhile, the Ld. PCIT has also given direction to the Assessing Officer concerned to make the assessment afresh and the Ld. Assessing Officer in reassessment proceedings, has passed the order u/s 143(3)/263 in favour of assessee. Copy of the order of Assessing Officer u/s 143(3)/263 is being enclosed herewith. It is, therefore, very humbly requested that the above appeal may, please, be permitted to be withdrawn since it is revenue neutral exercise."

3. The Ld. D.R. has no objection.

4. Accordingly, the Ld. Counsel is allowed to withdraw the appeal.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.05.2023

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order